S.O. (E).  — In exercise of the powers conferred by clauses (b) and (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 63/1994—Customs (N.T.) dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 830 (E), dated the 21st November, 1994, namely: -

In the said notification, in the opening paragraph, the tenth proviso, namely: -

"Provided also that Kakrawah is appointed as land customs station for the purpose of clearance of baggage, passenger vehicles and tourist vehicles:"

shall be omitted.

[F.No. 552/01/2011-LC(Vol.II)]

(Harish Kumar)
Under Secretary

Note: The principal notification No.63/1994—Customs (N.T.) was published in the Gazette of India, Extraordinary, vide number S.O. 830(E), dated the 21st November, 1994 and was last amended, vide notification No.102/2022—Customs (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.5747(E), dated the 8th December, 2022.